

Chief Justice's Court

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 1058 of 2024

Petitioner :- Smt Shalini Agrawal

Respondent :- State Of Upand 2 Others

Counsel for Petitioner :- Km. Nisha Singh, Prem Chandra, Sunita Sharma, Vijay Chandra Srivastava

Counsel for Respondent :- Meenakshi Singh, A.C.S.C.

Hon'ble Arun Bhansali, Chief Justice

Hon'ble Vikas Budhwar, J.

1. This petition has been filed by the petitioner purportedly in public interest seeking a direction to the respondents to include Taekwondo and Judo Karate Course in the class of 1 to 8 of the Girls Education as a regular course for their becoming independence, self confidence and face all the difficulties which may come in their life in future.

2. A perusal of the petition indicates that the same apparently has been filed, without having any research and/or investigation on the subject matter and a letter purportedly was written on 2nd, May, 2024 to the Chief Minister, which was sent by registered post, and within 15 days on 17.5.2024 the present petition has been filed seeking the above directions.

3. Filing of the public interest litigation for the purpose, by sending a letter and approaching this Court in public interest cannot be countenanced.

4. Only general averments have been made in the petition requiring the girls to have independence, self confidence etc., however, no further indications have been made as to the

availability of the trained staff for the purpose of imparting training to the students aged 6 to 14 studying in Class- 1 to 8.

4. In that view of the matter, we do not find it an appropriate case for entertaining in public interest. The petition is, therefore, **dismissed.**

Order Date :- 4.9.2024

nd/piyush

(Vikas Budhwar, J) (Arun Bhansali, CJ)